GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3603

TO BE ANSWERED ON THE 10TH DECEMBER, 2019/ AGRAHAYANA 19, 1941 (SAKA)

FAILURE TO REGISTER FIR

†3603. SHRI VISHNU DAYAL RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether women as well as poor people do not register First Information Report (FIR) due to ill treatment of the police in the country and if so, the details thereof;

(b) whether the Government is considering to take some steps in this regard;

(c) if so, the details thereof and the time by which such steps are likely to be taken; and

(d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (d): Officer Incharge of a police station is duty bound to register the case on the basis of information disclosing a cognizable offence under Section 154(1) of the Code of Criminal Procedure (CrPC). As per Section 154(3) of CrPC, if Officer Incharge of police station refuses to register First Information Report (FIR), aggrieved person may inform the Superintendent of Police of the District who can either investigate the case himself or direct any police officer to investigate the same. The State Governments of Uttar Pradesh and Rajasthan and Government of National Capital Territory of Delhi have launched electronic FIR system for property and vehicle thefts where accused are unknown.

Failure to register an FIR on receipt of information about a cognizable offence will invite prosecution of the police officer as specified under section 166A of the Indian Penal Code (IPC) or departmental action or both.

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